

**HIGH COURT OF ORISSA: CUTTACK**

**BLAPL No. 4592 OF 2020**

**Subhranshu Rout @ Gugul** ... **Petitioner**

**Versus**

**State of Odisha** ... **Opp. Party**

06. 23.11.2020

Shri Bibhuti Bhusan Behera, learned counsel for the petitioner and Shri Manoj Kumar Mohanty, learned Additional Standing Counsel appearing for the State-opposite party are present. Judgment prepared in separate sheets is delivered and pronounced in open Court in presence of learned counsels for the parties, and the order is passed accordingly as follows:-

In view of the foregoing discussion of the case, this Court is not inclined to enlarge the petitioner on bail. Hence, the present bail application stands dismissed.

Learned counsel for the petitioner may utilize the soft copy of this order available in the High Court's official website or print out thereof at par with certified copies in the manner prescribed, vide Court's Notice No.4587 dated 25.03.2020.

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**S.K. Panigrahi, J.**

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